

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1279
ANSWERED ON THURSDAY, THE 12TH DECEMBER, 2013
[AGRAHAYANA 21, 1935 (SAKA)]**

IRREGULARITIES IN CORPORATE COMPANIES

QUESTION

1279. PROF. SAUGATA ROY:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

- (a) whether the Government has noticed “Satyam Computers” like irregularities in any other corporate companies;**
- (b) if so, the details thereof and action taken in this regard;**
- (c) whether the Government has any mechanism to check such irregularities; and**
- (d) if so, the details thereof?**

ANSWER

**THE MINISTER OF STATE (SHRI SACHIN PILOT)
(INDEPENDENT CHARGE)
IN THE MINISTRY OF CORPORATE AFFAIRS**

(a) & (b) No instance of corporate fraud and malfeasance noticed in the case, has so far come to light.

(c) & (d) Alleged irregularities are enquired into through the following measures:-

- Conducting technical scrutiny of the Balance Sheets and other documents of companies by the Registrar of Companies, under Section 234 of the Companies Act, 1956;**

- **Inspection of the books of accounts and other records of companies under Section 209A of the Act;**
- **Investigation into the affairs of companies under Section 235/237 of the Companies Act, 1956.**
